## High Court of Sikkim

Record of proceedings

## I.A. No. 01 of 2025 in Crl. A./41/2025/(Filing No.)

Maita Singh and Another

**Applicants** 

**VERSUS** 

State of Sikkim Respondent

Date: 01-09-2025

CORAM: THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE

For Applicants Mr. Jorgay Namka, Senior Advocate (Legal Aid Counsel).

Ms. Mingma L. Sherpa, Advocate (Legal Aid Counsel).

For Respondent Mr. Thinlay Dorjee Bhutia, Public Prosecutor.

## **ORDER**

## Rai, J.

Heard Learned Senior Counsel for the Applicants.

Issue Notice to the Respondent.

Learned Public Prosecutor is present for the Respondent on advance Notice and waives formal Notice.

Heard on I.A. No.01 of 2025, which is an application filed by the Applicants under Section 5 of the Limitation Act, 1963, seeking condonation of 44 days' delay in filing the instant Appeal. Learned Senior Counsel submits that the delay occurred on account of the ill-health of the Counsel.

Learned Public Prosecutor submits that he has no objection to the I.A. *supra* as the grounds mentioned therein pertain to the ill-health of the Counsel.

We have heard the submissions and perused the Petition. We find that the delay has been sufficiently explained. Delay of 44 days' is accordingly condoned.

I.A. No.01 of 2025 stands disposed of.

Register the Appeal.

Heard on admission.

Admit the Appeal.

Call for the records from the Learned Trial Court.

Let Paper-Books be prepared.

List on 10-11-2025.

Judge

Judge

ds/bp/sdl